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O.A. No.401/2007

Order Dated 04.11.2007

Coram : Hon'ble Dr. D.K. Sahu, Member(J)

Hon'ble Shri C.R. Mohapatra, Member(A)

Heard Mr.P.C. Pradhan, Ld. Counsel for the applicant and Mr. S.K. Ojha, Ld. Standing Counsel for the Respondents Railway Administration. A Bench of this Tribunal in O.A. No.520/01 has directed to consider the application of the applicants who had made representation in accordance with circular dated 13.08.1990. The Ld. Counsel for the applicant submits that he has made such representation but Ld. Standing Counsel for the Respondents Railway Administration submits that such application is not available in the office. The applicant seeks relief that his case should be considered in accordance with the previous order passed in the aforesaid O.A.

We direct the Respondents to consider the case of the applicant in accordance with our direction in O.A. No.520/01 if in fact he has made representation by the cut off date in accordance with the circular dated 13.08.1990. Further, <sup>the</sup> burden remains on the applicant to place the copy of the representation before the authorities to ~~show~~ establish

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that representations were made in time. The concerned respondent authority is to consider ~~of~~ the representation as directed above within 03 months from the date of communication of this order after giving a chance of hearing of the applicant. With the above observation and direction this O.A. is disposed of. No order as to costs.

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MEMBER (A)

D. N. Mohan  
MEMBER (J)